

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P. (IB) No.462/KB/2017

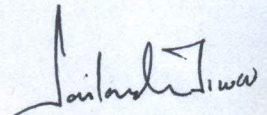
Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>th</sup> November 2017, 10.30 A.M

Name of the Company	Agarwal Fuel Corporation Pvt.Ltd-Vs-Jay Jagannath Steel & Power Ltd		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

01. SAILENDRA KR TIWARI

OPERATIONAL CREDITOR/  
PETITIONER

  
10.11.17

02. Rohit Das & Aniruddha  
Bhattacharya, Advocates

Corporate Debtor

Aniruddha  
Bhattacharya  
10.11.17

ORDER

Ld. Counsel for the operational creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor has informed that he has filed the Vakalatnama in the office today and he made a request that petitioner be directed to serve the copy on the petition. Petitioner has served the copy of the petition in Court.

Corporate debtor is directed to file reply within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List on 27/11/2017 for admission.



(Jinan K.R.)  
Member (J)



(Vijai Pratap Singh)  
Member (J)